

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

21/12/2018

O.A./260/585/2018 P K PRADHAN

FOR CONSIDERATION OF -V/S-

INTERIM PRAYER, SHORT REPLY STATE

NOT FILED

ITEM NO:9

FOR APPLICANTS(S) Adv. : Mr. R. Mohapatra

FOR RESPONDENTS(S) Adv.: Mr. S. Behera

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsel for both the sides.
	Ld. Counsel for the Respondents requested for some more time to obtain instructions.
	<p>It is seen that the applicant had submitted one representation which has been rejected. The points raised in the representation are not known since copy has not been enclosed with the O.A.</p> <p>In view of the submissions of the learned counsels as above, the O.A. is disposed of at this stage with liberty to the applicant to file a detailed representation raising the grounds which have been taken in this O.A. along with copy of the O.A. to the Respondent No.2/competent authority within one week of receipt of copy of this order. If such representation along with paper books of this O.A. is received by Respondents No.2/competent authority, he shall reconsider the matter and dispose of the same by issuing a fresh order, copy of which shall be communicated to the applicant within one month from the date of receipt of such representation.</p>

It is made clear that till that time the applicant shall not be relieved if he has not been relieved already as on today, in view of the fact that no substitute has been posted against the applicant vide the transfer order dated 24.07.2018 (Annexure-A/1). If the representation will not be submitted within the stipulated time as mentioned above, the Respondents are at liberty to take necessary action as per Rule.

The O.A. is disposed of at this stage. No costs.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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